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WP-24965-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA ON THE 17th OF JULY, 2025

WRIT PETITION No. 24965 of 2025

REKHA CHOUHAN

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Arvind Parmar - Advocate for the petitioner.

Shri Kushagra Jain, Dy.GA for State.

ORDER

The petitioner is challenging the action and inaction of the respondents by which despite eligibility and having all requisite qualifications, the name of petitioner has not been considered for promotion on the post of Anganwadi Karyakarta though junior to the petitioner has been promoted on the post of Anganwadi Karyakarta.

Considering the aforesaid submissions and grievance of the petitioner, this Court deems it expedient to dispose off the petition with liberty to the petitioner to file a detailed and comprehensive representation before the competent authority of the respondent within 15 days from today and if such a representation is submitted, the same shall be considered and decided by the competent authority in accordance with law within a period of 60 days from the date of filing of representation, by passing a reasoned and speaking order. The outcome of the said representation shall be communicated to the petitioner.

C.c. as per rules.

(VIJAY KUMAR SHUKLA) JUDGE



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